

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16878-JK (LD) of 2023

DATED:- 13- 12 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 13.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 16878-JK(LD) of 2023 dated 13.12.2023

S. No.	Title of the case	OIC
1	Mohammad Ramzan V/s U.T of J&K & Others in TA No. 179/2022, SWP No. 47/2014.	Shri Tahir Saleem Khan (SO to IGP Armed/IRP Kashmir Zone)
2	UT of J&K through P/S Bomai Vs Aabid Mushtaq War and Ors, FIR No.74/2020 u/s 13,39 of ULA(P) Act, P/s Bomai	Sh. Gazanfar, DySP, PC Sopore
3	FIR No. 51/2021 U/S 302 IPC of PS Chatroo titled Lokesh Kumar and another Vs UT of J&K.	Sh. Ishan Gupta , SDPO P/S Chatroo
4	FIR No. 17/2015 U/S 8/21/22 NDPS Act and 489-B/489-C RPC of PS Mendhar titled State Vs Abdul Rehman and Others.	Sh. Sheizan Bhat, Supervisory Officer P/S Mendar
5	FIR No. 95/2022 U/S 376 IPC of PS Satwari, Jammu titled Ut of J&K Vs Daljeet Singh.	Sh. Sanchit Sharma, SDPO South, Jammu Supervisory Officer P/S Satwari
6	WPC No. 112/2017 titled Mohammad Taj S/o Mir Hussain R/o Sanai, Tehsil Surankote District Poonch Vs State of J&k and Ors	Sh Rohit Chadgal, JKPS 125853 DYSP of CID SB Hqrs Jammu

Am

Neeraj